

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

O.A. No. 446/2022

**IN THE MATTER OF: -**

Balwinder Kumar

.....Applicant

Versus

State of Haryana

.....Respondent

**INDEX**

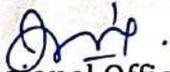
Sr. No	Particulars	Page
1	Report on behalf of Haryana State Pollution Control Board in compliance of orders dated 02.01.2023.	1-12
2.	<b><u>ANNEXURE R-1.</u></b> Copy of siting verification report of M/s Jai Shree Ram Screening Plant, Village Kohliwala, Yamuna Nagar.	13-16
3.	<b><u>ANNEXURE R-2.</u></b> Copy of Consent to Establish (CTE) of M/s Jai Shree Ram Screening Plant, Village Kohliwala, Yamuna Nagar.	17-20
4.	<b><u>ANNEXURE R-3.</u></b> Copy of Consent to Operate (CTO) of M/s Jai Shree Ram Screening Plant, Village Kohliwala, Yamuna Nagar.	21-23
5.	<b><u>ANNEXURE R-4.</u></b> Copy of siting verification report of M/s Dev Bhoomi Enterprises, Village Kohliwala, Yamuna Nagar.	24-27
6.	<b><u>ANNEXURE R-5.</u></b> Copy of Consent to Establish (CTE) of M/s Dev Bhoomi Enterprises, Village Kohliwala, Yamuna Nagar.	28-30

7.	<b><u>ANNEXURE R-6.</u></b> Copy of Consent to Operate (CTO) of M/s Dev Bhoomi Enterprises, Village Kohliwala, Yamuna Nagar.	31-33
8.	<b><u>ANNEXURE R-7.</u></b> Copy of siting verification report of M/s Jai Mahaluxmi Screening Plant, Village Kohliwala, Yamuna Nagar.	34-37
9.	<b><u>ANNEXURE R-8.</u></b> Copy of Consent to Establish (CTE) of M/s Jai Mahaluxmi Screening Plant, Village Kohliwala, Yamuna Nagar.	38-40
10.	<b><u>ANNEXURE R-9.</u></b> Copy of Consent to Operate (CTO) of M/s Jai Mahaluxmi Screening Plant, Village Kohliwala, Yamuna Nagar.	41-43
11.	<b><u>ANNEXURE R-10.</u></b> Copy of siting verification report of M/s Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar.	44-47
12.	<b><u>ANNEXURE R-11.</u></b> Copy of Consent to Establish (CTE) of M/s Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar.	48-51
13.	<b><u>ANNEXURE R-12.</u></b> Copy of Consent to Operate (CTO) of M/s Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar.	52-54
14.	<b><u>ANNEXURE R-13.</u></b> Copy of renewal of Consent to Operate (CTO) of M/s Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar.	55-57 21-23
15.	<b><u>ANNEXURE R-14.</u></b> Copy of Consent to Establish (CTE) of M/s Shivalik Stone Crusher, Village Doiwala, Yamuna Nagar.	58-59 21
16.	<b><u>ANNEXURE R-15.</u></b> Copy of Consent to Operate (CTO) of M/s Shivalik Stone Crusher, Village Doiwala, Yamuna Nagar.	60-62
17.	<b><u>ANNEXURE R-16.</u></b> Copy of renewal of Consent to Operate (CTO) of M/s Shivalik Stone Crusher, Village Doiwala, Yamuna	63-65

	Nagar.	70
18.	<b>ANNEXURE R-17.</b> Copy of Analysis Report dated 06.03.2023.	66-
19.	<b>ANNEXURE R-18.</b> Report of Block Development and Panchayat Officer dt. 01.03.2023.	67-78
20.	<b>ANNEXURE R-19.</b> Report of Mining Department dt. 16.03.2023	79-83

Place: Yamuna Nagar  
Dated: 20/03/2023

FILED BY: -

  
Regional Officer,  
HSPCB, Yamuna Nagar

52-54

55-57

58-59

60-61

62-63

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
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O.A. No. 446/2022

**IN THE MATTER OF: -**

Balwinder Kumar

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.....Respondent

**STATUS REPORTIN COMPLIANCE OF ORDERS DATED  
02.01.2023.**

**MOST RESPECTFULLY SHOWETH:-**

1. The Hon'ble NGT vide orders dated 26.07.2022, a joint committee was constituted comprising of Director, Mines and Geology, Government of Haryana, State PCB, DFO and Deputy Commissioner, Yamuna Nagar.
2. The Hon'ble NGT vide orders dated 02.01.2023 passed the following directions:-  
*"4. We have gone through the report of the Joint Committee and find that the Joint Committee has not looked into allegations regarding running of the screening plants in violation of the environmental norms and has not submitted any specific report in respect thereof. The Joint Committee is directed to look into the allegations related to running of the screening plants in violation of the environmental norms and verify the facts particularly with regard to consent*

*status and compliance with environmental norms by the screening plants in question and submit its report within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*5. In view of the averments in the application and observations in the report of the Joint Committee particularly the facts regarding large scale illegal mining and felling of trees leading to registration of number of FIRs, we also consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) Principal Chief Conservator of Forest (HoFF), Government of Haryana, (3) Director, Mines and Geology, Government of Haryana, (4) State PCB, (5) Deputy Commissioner, Yamuna Nagar and (6) Superintendent of Police, Yamuna Nagar who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 4 is already appearing before this Tribunal through counsel.*

*6. Notices along with copies of the application and report of the Joint Committee and documents attached with the same be issued to respondents no. 1 to 3 and 5 to 6.*

*7. Reply/response on behalf of respondents no. 1 to 6 be filed within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable*

*PDF/OCR Supported PDF and not in the form of Image PDF. In their reply/response, respondents no. 1 to 4 shall specifically mention the action already taken and further action to be taken for preventing illegal mining and illegal cutting of trees, assessment and realization of environmental compensation from the violators and disciplinary action taken/to be taken against the concerned defaulting Government/Panchayat Officers/Officials.*

*8. List for further consideration on 23.03.2023.*

*9. In view of the facts and circumstance of the case, we also consider personal appearance of the Deputy Commissioner and the Superintendent of Police, Yamuna Nagar and Officers duly authorised by the PCCF (HoFF) and the Director, Mining and Geology, Government of Haryana, before this Tribunal through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal through VC on that date.*

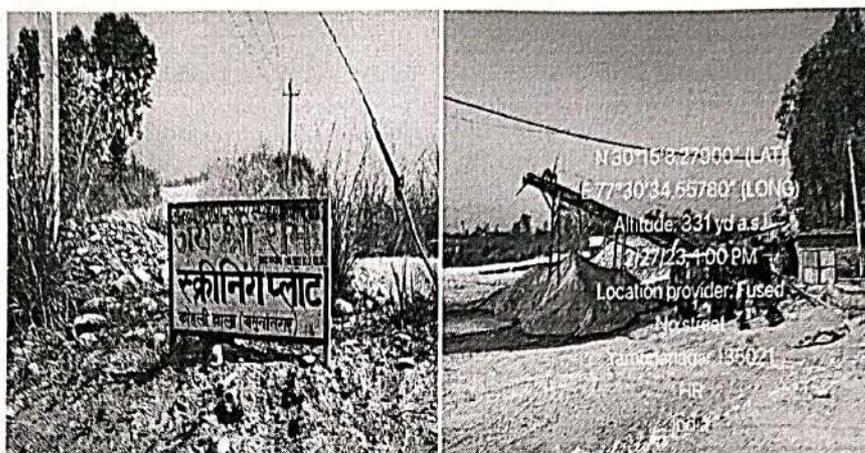
*10. A copy of this order be sent to the PCCF (HoFF), the Director, Mining and Geology, Government of Haryana, Deputy Commissioner and Superintendent of Police, Yamuna Nagar by email for requisite compliance."*

2 Status of Screening Plants/Stone Crusher:-

- a. M/s Jai Shree Ram Screening Plant, Village Kohliwala, Khizrabad, Yamuna Nagar:- The unit is screening plant and is covered under the Consent Management of HSPCB. Further, the screening plant in the State of Haryana are established in compliance of the provisions of the notification dated 10.03.2016 issued by Environment Department to Govt. of Haryana. There is provision in the notification dated 10.03.2016 regarding siting parameter. Accordingly the unit has obtained siting verification report from concerned Tehsildar, District Forest Officer and District Town and Country Planning Department. The siting verification report is attached as Annexure-R1. The copy of Consent to Establish granted by HSPCB vide no. HSPCB/YMN/1424 dated 17.08.2017 is attached as Annexure-R2. Consent to Operate obtained from HSPCB for the period from 01.04.2022 to 31.03.2027 vide no. HSPCB/Consent/: 318505022YAMCTO19961592 dated 13.01.2022 is attached as Annexure-R3.

During the inspection by joint committee on dated 27.02.2023, it has been found that unit is complying with the provisions of the notification dated 10.03.2016. The unit has provided 03 nos. of re-circulation tank to reuse the trade effluent generating from the process of washing and screening of river bed material. The unit has also provided green belt. The

unit is complying with the conditions of Consent to Establish and Consent to Operate.

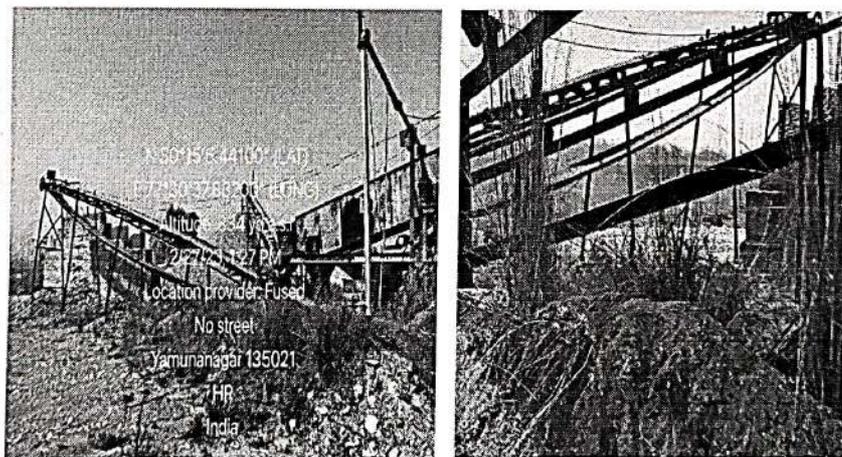


Photographs of Jai Shree Ram Screening Plant

- b. **M/s Dev Bhoomi Enterprises, Village Kohliwala, Tehsil Chhachhrauli, Yamuna Nagar:-** The unit is screening plant and is covered under the Consent Management of HSPCB. The screening plant in the State of Haryana are established in compliance of the provisions of the notification dated 10.03.2016 issued by Environment Department, Govt. of Haryana. There is provision in the notification dated 10.03.2016 regarding siting parameters. Accordingly the unit has obtained siting verification report from concerned Tehsildar, District Forest Officer and District Town and Country Planning Department. The siting verification report is attached as **Annexure-R4**. The copy of Consent to Establish granted by HSPCB vide no. HSPCB/Consent/ : 318505016YAMCTE3358676 dated 14.09.2016 is attached as **Annexure-R5**. Consent to Operate

obtained from HSPCB for the period from 01.04.2021 to 31.03.2027 vide no. HSPCB/Consent/: 318505021YAM CTO11042323 dated 07.05.2021 is attached as Annexure-R6.

During the inspection by joint committee on dated 27.02.2023, it has been found that the unit is running after obtaining CTE/CTO from the board. The said unit is also complying with the provisions of the notification dated 10.03.2016. The unit has provided the 03 nos. of re-circulation tank to reuse the trade effluent generating from the process of washing and screening of river bed material. The unit has also provided green belt. Hence, the unit is complying with the conditions of Consent to Establish and Consent to Operate.

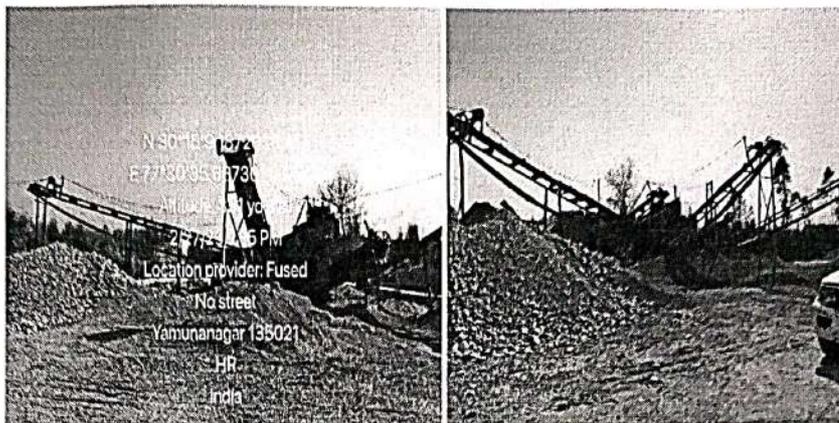


Photographs of Dev Bhoomi Enterprises

- c. **M/s Jai Mahaluxmi Screening Plant, Village Kohliwala, Yamuna Nagar:-** The unit is screening plant and is covered under the Consent Management of HSPCB. The

screening plant in the State of Haryana are established in compliance of the provisions of the notification dated 10.03.2016 issued by Environment Department to Govt. of Haryana. There is provision in the notification dated 10.03.2016 regarding siting parameter. Accordingly the unit has obtained siting verification report from concerned Tehsildar, District Forest Officer and District Town and Country Planning Department. The siting verification report is attached as **Annexure-R7**. The copy of Consent to Establish granted by HSPCB vide no. HSPCB/Consent/: 318505017YAMCTE3748687 dated 03.03.2017 is attached as **Annexure-R8**. The copy of Consent to Operate obtained from HSPCB for the period from 09.07.2020 to 31.03.2027 vide no. HSPCB/Consent/: 318505020YAM CTO7849654 dated 10.07.2020 is attached as **Annexure-R9**.

During the inspection by joint committee on dated 27.02.2023, it has been found that the unit is running after obtaining CTE/CTO from the board. The said unit is also complying with the provisions of the notification dated 10.03.2016. The unit has provided the 03 nos. of re-circulation tank to reuse the trade effluent generating from the process of washing and screening of river bed material. The unit has also provided green belt. The unit is complying with the conditions of Consent to Establish and Consent to Operate.

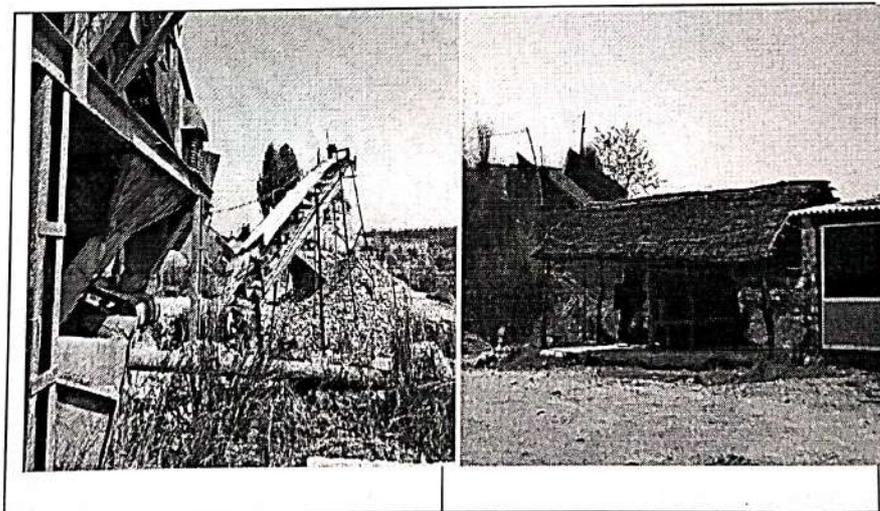


Photographs of Jai Mahaluxmi Screening Plant

- d. **M/s Jai Santoshi Maa Screening Plant, Village Kohliwala, Khizrabad, Yamuna Nagar:-** The unit is screening plant and is covered under the Consent Management of HSPCB. The screening plant in the State of Haryana are established in compliance of the provisions of the notification dated 10.03.2016 issued by Environment Department, Govt. of Haryana. There is provision in the notification dated 10.03.2016 regarding siting parameters. Accordingly the unit has obtained siting verification report from concerned Tehsildar, District Forest Officer and District Town and Country Planning Department. The siting verification report is attached as **Annexure-R10**. The copy of Consent to Establish granted by HSPCB vide no. HSPCB/YMN/1426 dated 17.08.2017 is attached as **Annexure-R11**. Thereafter, the unit has obtained Consent to Operate from the board for the period from 01.04.2021 to 31.03.2023 vide no. HSPCB/Consent/ :

318505021YAMCTO8459210 dated 19.01.2021 is attached as Annexure-R12. Consent to Operate obtained from HSPCB for the period from 01.04.2023 to 31.03.2025 vide no. HSPCB/Consent/: 318505023YAMCTO32235689 dated 02.02.2023 is attached as Annexure-R13.

During the inspection by joint committee on dated 27.02.2023, it has been found that the unit is running after obtaining CTE/CTO from the board. The said unit is also complying with the provisions of the notification dated 10.03.2016. The unit has provided the 03 nos. of re-circulation tank to reuse the trade effluent generating from the process of washing and screening of river bed material. The unit has also provided green belt. The unit is complying with the conditions of Consent to Establish and Consent to Operate.



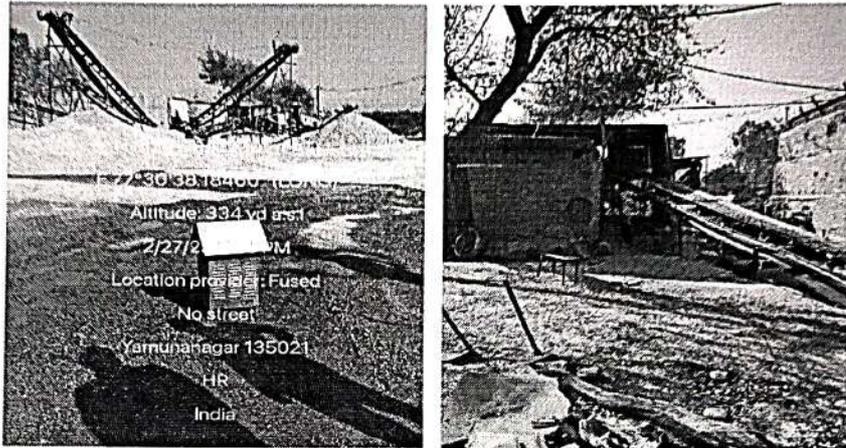
Photographs of Jai Santoshi Maa Screening Plant

- e. **M/s Shivalik Stone Crusher, Village Doiwala, Yamuna Nagar:-** The unit is stone crusher and is covered under the Consent Management of HSPCB. The stone crushers in the State of Haryana are established in compliance of the provisions of the notification dated 11.05.2016 issued by Environment Department, Govt. of Haryana. There are provisions in the notification dated 11.05.2016 regarding siting parameters. The unit was established in the year of 1996. The copy of Consent to Establish granted by the board vide no. HSPCB/4893 dated 16.12.1996 is attached as **Annexure-R14**.

Consent to Operate obtained from HSPCB for the period from the board for the period from 11.05.2022 to 31.03.2023 vide no. HSPCB/Consent/: 313129222YAM CTOA21036086 dated 21.03.2022 is attached as **Annexure-R15** and for the period from 01.04.2023 to 31.03.2024 vide no. HSPCB/Consent/: 313129223YAM CTOA31265802 dated 10.01.2023 is attached as **Annexure-R16**.

During inspection by joint committee on dated 27.02.2023, it has been found that the unit is running after obtaining CTE/CTO from the board. Samples of Air Emissions were also collected from the site of the unit on dated 27.02.2023 and as per analysis report no. 260 dated 06.03.2023, the results are found within prescribed limits. Copy of Analysis Report is attached as **Annexure-R17**. The unit has provided adequate

Pollution Control Devices as per notification dated 11.05.2016. The unit has provided wind breaking wall, covered shed, water sprinklers, green belt and metal road. The unit is complying with the conditions of Consent to Establish and Consent to Operate.



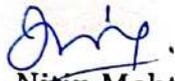
Photographs of Shivalik Stone Crusher

3. That a detailed report has been submitted by the Block Development and Panchayat Officer (BDPO), Pratapnagar to the Sub-Divisional Magistrate (Civil), Bilaspur vide letter no. 981 dated 01.03.2023. The detailed report of the Block Development and Panchayat Officer, Pratapnagar submitted to the Sub-Divisional Magistrate (Civil), Bilaspur alongwith enclosures is annexed as Annexure-R18.
  
4. That a detailed report has been submitted by the Mining Department vide letter no.

Mining/Admin/Ynr/651 dated 16.03.2023. The detailed report of the mining department is annexed as Annexure-R19.

5. The reply on behalf of respondent no. 2 i.e. Principal Chief Conservator of Forest, Haryana will be submitted by Divisional Forest Officer, Yamuna Nagar separately.

This status report is being submitted for kind consideration please. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.

  
Nitin Mehta  
RO, HSPCB  
Yamuna Nagar

  
Rajesh Sangwan  
Astt. Mining Engineer,  
Yamuna Nagar

  
Rahul Hooda, IAS  
Deputy Commissioner  
Yamuna Nagar

Dated: 20/03/2023  
Place: Yamuna Nagar

Sitting Parameter Report of Tehsildar

Sitting Verification report of M/s Jai Shri Ram Soap Plant Village Kohli wala  
 Tehsil Khirsabad, District YPR on land Khewat No. \_\_\_\_\_ Khatoni No. \_\_\_\_\_  
 Khasra No. 21/7 (8 Kanal - 0 Marla).

Sl No	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from the nearest National Highway	0.25 -	न्यूनतम 400 मीटर
2.	Minimum distance required from the state Highway	0.10 -	न्यूनतम 400 मीटर
3.	Minimum distance required from The near Metropolitan City	5.00 -	N.A
4.	Minimum distance required from the municipal Limits of any town	0.25 -	न्यूनतम - 400 मीटर
5.	Minimum distance required from the nearest Town Abadi	1.50 -	न्यूनतम - 400 मीटर
6.	Minimum distance required from nearest village Abadi	0.25 -	न्यूनतम 400 मीटर (नगर सीमा)
7.	Minimum Distance required from nearest Tourist Complex	1.00 -	N.A
8.	Minimum distance required from Any and recorded as forest in Govt Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20 -	---
9.	Minimum distance required from approved water supply scheme operate to sky of 20 Kl. capacity	0.25 -	N.A
10.	Minimum distance required from Any outdoor treatment unit catering To 2 or more indoor patients	1.00 -	न्यूनतम 400 मीटर
11.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20 -	---
12.	Minimum distance required from River or Water Channel, Nallah, Drain	0.10 -	न्यूनतम 350 मीटर (नदी की लान)
13.	Minimum distance required from Any educational Institute	1.00 -	कोलावाला स्कूल के लिए से 1000 मीटर

श्री मान जी,

खिन्नु नर 8 वा 11 को घाट को लान से 1000 मीटर  
 के लिए आपकी सेवा में धन्यवाद है।

*(Signature)*

नाम नरदीन  
 निवासी

19/7/17

*(Signature)*  
 18/7/17

वन विभाग हरियाणा  
कार्यालय : उप वन संरक्षक, क्षेत्रीय वन मण्डल,  
वन परिसर, यमुनानगर दूरभाष न० 01732-237821

क्रमांक.....2002  
सेवा मे,

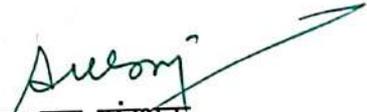
दिनांक.....21.07.2017

Regional Officer,  
Haryana State Pollution Control Board  
S.C.O.No. 131, Sector-17 Jagadhri.

विषय:- अनापत्ति प्रमाण पत्र देने बारे ।

उपरोक्त विषय के बारे में आपको सूचित किया जाता है कि मैसर्ज जय श्री राम सकिनिंग प्लांट, गांव/मौजा कोलीवाला, तहसील छछरौली, जिला यमुनानगर की भूमि खसरा न० 21//7 का व०रा०अ०, कलेसर ने मौका निरीक्षण करके रिपोर्ट अपने पत्र क्रमांक 391 दिनांक 18.07.2017 द्वारा इस कार्यालय में भेजी है कि मैसर्ज जय श्री राम सकिनिंग प्लांट, गांव/मौजा कोलीवाला, तहसील छछरौली, जिला यमुनानगर की भूमि देवधर जंगल से लगभग 388 मीटर, तथा वन्य प्राणी विहार कलेसर से लगभग 7.50 किलो मीटर की दूरी पडती है।

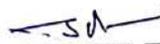
अतः अब हरियाणा सरकार पर्यावरण विभाग की अधिसूचना 10.3.16 के अनुसार आप इस केस मे एन०ओ०सी०जारी करने बारे आप अपने स्तर पर कार्यवाही करने का कष्ट करे ।

  
उप वन संरक्षक,  
यमुनानगर ।

पृ०क्रमांक:-

दिनांक:-

एक प्रति कि मैसर्ज जय श्री राम सकिनिंग प्लांट, गांव/मौजा कोलीवाला, तहसील छछरौली, जिला यमुनानगर को सूचनार्थ प्रेषित है ।

  
उप वन संरक्षक,  
यमुनानगर ।

Siting Verification report of Scrining Plant by M/s Jai Shree Ram Scrining Plant, At Vill/ Mauja : Koli Wala , The. Chhachhrauli, District Yamuna Nagar

S.No.	Criteria	Required Distance in Km	Verified Actual Distance in Km.
1.	Minimum distance required from any land recorded as Forest in Government Record(Revenue or Forest Department) except Strip Forest/Plantation along Road,Canal, Railwal lines & Bunds.	0.20	388 Meter.
2.	Minimum distance required from National Park & Wild Life Centuries & Conservation Reserve.	0.20	7-50 K. M.

  
Deputy Conservator of Forests,  
YamunaNagar

**OFFICE OF DISTRICT TOWN PLANNER, YAMUNA NAGAR**

HUDA Building, Sector-21, Jagadhri-Yamuna Nagar. e-mail [dtp.yamunanagar.tcp@gmail.com](mailto:dtp.yamunanagar.tcp@gmail.com)

☎ 01732-237885

Memo No. 1317 NOC(G)139  
Dated 18-7-2017

To

✓ M/s Jai Shree Ram Screening Plant,  
Prop. Sh. Man Singh S/o Sh. Jai pal,  
R/o Vill Kohliwala, Tehsil Khizrabad,  
Distt. Yamuna Nagar.

**Subject: - Issuance of NOC for establishing a Screening Plant at Village Kohliwala, Tehsil Khizrabad, Distt. Yamuna Nagar:-M/s Jai Shree Ram Screening Plant.**

**Reference: - Your application dated 14.07.2017 and received in this office on dated 17.07.2017.**

It is intimated that the land having Khewat No. 15 Khatauni No. 25 and khasra no. 21//7 measuring 08K- 00M situated in the revenue estate of Village Kohliwala, HB no. 68, Tehsil Khizrabad, Distt. Yamuna Nagar does not fall in any of the Urban Area or Controlled Area declared by Department of Town and Country Planning, Haryana. Thus, this information is given subject to the following conditions:-

1. That it does not provide any immunity to the site from other Acts and Rules as may be applicable on it.
2. That it will abide by the provisions of controlled areas Act 1963, when it comes into force at site.
3. That it will abide by the provisions of NBC/BIS code for any type of construction at site.
4. That in case of non fulfillment of the above, this letter shall stand cancelled automatically.

*Akumar*  
District Town Planner,  
Yamuna Nagar.



No. HSPCB / YMN / .../424

**Haryana State Pollution Control Board**  
Regional Office  
S.C.O No. 131, Sector-17, Jagadhri (Yamuna Nagar), Ph - 01732-268137

Dt:- 17/08/2017

To

M/s : **Jai Shree Ram Screening Plant**,  
Village Kohliwala, Tehsil Khizrabad,  
Yamuna Nagar 135001

**Sub. : Grant of consent to Establish to M/s Jai Shree Ram Screening Plant.**

Please refer to your application no. 6648531552 received on dated 2017-07-10 in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s **Jai Shree Ram Screening Plant** is here by granted consent as per following specification/Terms an//d conditions.

Consent Under	AIR/WATER/HWM
Period of consent	04/08/2017 - 03/08/2019
Industry Type	Screening Plant
Category	Orange
Investment(In Lakh)	15 Lakhs
Total Land Area (Sq. meter)	(08 Kanal-00 Marla) Hadbast No 68, Khasra No 21//7, Khewat No. 15, Khatauni 25 (Total Land 08 Kanal 00 Marla)
Total Builtup Area (Sq. meter)	----
Quantity of effluent	
1. Trade	14 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recirculation
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l

*Handwritten signature*

Number of stacks	0
Height of stack	
1. TFH	NA
2. 125 KVA DG set Stack	
Emission parameters	
1. SPM	0
Capacity of boiler	
1. TFH 6lac k/ca	0
Type of Furnace	
1. Nil	NA
Type of Fuel	
1. Diesel	0.040 KL/day

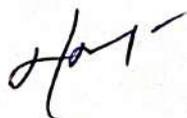
  
 16/8/17  
**Regional Officer, Yamuna Nagar**  
**Haryana State Pollution Control Board**

  
**Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 14 KL/Day for Trade Effluent, 1 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.

Jai Shree Ram Screening Plant, Village Kohliwala, Yamuna Nagar

5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar. 13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.
13. That if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
14. That if at any time, there is an adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.



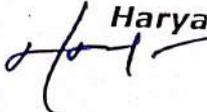
**Jai Shree Ram Screening Plant, Village Kohliwala, Yamuna Nagar**

15. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
16. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
18. That the unit will take all other clearances from concerned agencies, whenever required.
19. That the unit will not change its process without the prior permission of the Board.
20. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
21. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
22. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
23. That unit will obtain EIA from MoEF, if required at any stage.
24. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
25. That unit will obtain consent to operate from the board before the start of product activity.

**Specific Conditions**

26. The unit will run and maintain the water re-circulation.
27. That unit will comply the provisions of the Notification dated 10.03.2016.
28. That unit will abide all the Rules / Regulations / Acts issued time to time. by NGT / CPCB / HSPCB.

  
16/8/17  
Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board





**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 318505022YAMCTO19961592**

**Dated:13/01/2022**

To.

M/s :JAI SHREE RAM SCREENING PLANT  
VILLAGE KOHLIWALA, TEHSIL KHIZRABAD

**Subject: Grant of consent to operate to M/s JAI SHREE RAM SCREENING PLANT.**

Please refer to your application no. 19961592 received on dated 2022-01-12 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JAI SHREE RAM SCREENING PLANT is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2022 - 31/03/2027
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	15.0
<b>Total Land Area(Sq. meter)</b>	4046.0
<b>Total Builtup Area(Sq. meter)</b>	2000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	

1. STONE BAJRI, CORE SAND, BOLDER	200 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
GREWAL, BOLDER	200 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will comply with the notification dated 10.03.2016.
- 2 Unit will obtain raw material from legal mines only.
- 3 Unit will provide 03 nos. sedimentation tanks of sufficient capacity as per notification dated 10.03.2016. The tank should be of that much of sufficient capacity which can easily handle the washing discharge from the screening plant and from where the water should be re-cycled in the washing process and none of the discharge from washing process of screening plant should be discharged on land for percolation or in the water bodies.
4. Unit is liable for prosecution for past violation if found at any stage; grant of this CTO doesn't provide any immunity to unit w.r.t to any action taken taken by board for past Violation.
5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

***Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.***

### Sitting Parameter Report of Tehsildar

Sitting Verification report of M/s Devi Bhoomi Enterprises, Village Kohliwala, Tehsil Chhachhrauli, District Yamuna Nagar on land Khewat No. 07 Khatoni No. 15, Khasra No.22/11 ( 8 Kanal 0 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from the nearest National Highway	0.25	नहीं है (8) की सीमांत पर
2.	Minimum distance required from the state Highway	0.10	नहीं है (8) की सीमांत पर
3.	Minimum distance required from The near Metropolitan City	5.00	N.A.
4.	Minimum distance required from the municipal Limits of any town	0.25	नहीं है नए (सीमांत पर)
5.	Minimum distance required from the nearest Town Abadi	1.50	नहीं है नए (सीमांत पर)
6.	Minimum distance required from nearest village Abadi	0.25	22 की खेवात नंबर 15 की सीमांत पर 505 वर्ग फीट पर है
7.	Minimum Distance required from nearest Tourist Complex	1.00	N.A.
8.	Minimum distance required from Any and recorded as forest in Govt Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	—
9.	Minimum distance required from approved water supply scheme operate to sky of 20 KL capacity	0.25	N.A.
10.	Minimum distance required from Any outdoor treatment unit catering To 2 or more indoor patients	1.00	नहीं है (8) की सीमांत पर है
11.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	—
12.	Minimum distance required from River or Water Channel, Nallah, Dram	0.10	नहीं है 500 वर्ग फीट पर है
13.	Minimum distance required from Any educational Institute	1.00	नहीं है 1075 वर्ग फीट पर है

नियमित

8 वा 11 बेटों पर सिकरिंग का अंश  
 (8) वा (11) बेटों पर सिकरिंग का अंश  
 6/9/16

C/S As verified  
 by Patwar

TEHSILDAR  
 CHHACHHRAULI

वन विभाग हरियाणा  
कार्यालय उप वन संरक्षक, यमुनानगर  
दूरभाष 01732-237821

कमांक:

२०२६

दिनांक: 30/8/16

सेवा मे,

Regional Officer,  
Haryana State Pollution Control Board  
S.C.O.No. 131, Sector-17 Jagadhri.

विषय:- अनापत्ति प्रमाण पत्र देने बारे ।

संदर्भ:- आपका पत्र कमांक 4800 दिनांक 11.8.2016.

उपरोक्त विषय के बारे में आपको सूचित किया जाता है कि मै० देव भूमि इन्टरप्राईजिज मौजा कोलीवाला तहसील छछरौली जिला यमुनागर की भूमि का व०रा०अ० कलेसर ने मौका निरीक्षण करके रिपोर्ट अपने पत्र कमांक 433 दिनांक 18.8.2016 द्वारा इस कार्यालय में भेजी है कि प्रार्थी द्वारा स्थापित किन्हे जाने वाले मै० देव भूमि इन्टरप्राईजिज मौजा कोलीवाला की साईट व०रा०अ०कलेसर द्वारा दी गई जी०पी०एस० रिडिंग अनुसार मांडेवाला जंगल P.F.से लगभग 400 मीटर व वन्य प्राणी विहार कलेसर लगभग 8 कि०मी० की दूरी पडती है । Schedule I प्रोफार्मा भरकर साथ संलग्न भेजा जाता है ।

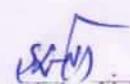
अतः अब हरियाणा सरकार पर्यावरण विभाग की अधिसूचना 10.3.2016 के अनुसार आप इस केस मे एन०ओ०सी०जारी करने बारे आप अपने स्तर पर कार्यवाही करने का कष्ट करे ।

  
उप वन संरक्षक,  
यमुनानगर ।

पू०कमांक:-

दिनांक:-

एक प्रति श्री योगेश कुमार सपुत्र श्री मेघराज गांव गुलाबगढ तहसील छछरौली जिला यमुनागर को सूचनार्थ प्रेषित है ।

  
उप वन संरक्षक,  
यमुनानगर ।

Sitting Verification report of M/s Dev Bhoomi Enterprises, Village Kohliwala, Tehsil Chhachhrauli, District Yamuna Nagar on land Khewat No. 7, Khatoni No. 15, Khasra No. 22/11 (8Kanal - 0 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from Any and recorded as forest in Govt. Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	400m
2.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	8Km.

*Alh.*  
Dy. Conservator of Forests  
Yamunanagar Forest Division,  
Yamunanagar

**OFFICE OF DISTRICT TOWN PLANNER, YAMUNA NAGAR**

☎ 01732-237885

HUDA Building, Sector-21, Jagadhri-Yamuna Nagar. e-mail [dtp.yamunanagar.tcp@gmail.com](mailto:dtp.yamunanagar.tcp@gmail.com)

N.O.C-6-226

Memo No. YR /DTP-E/13 12 /2016  
Dated

26.08.2016

To

M/s Dev Bhoomi Enterprises,  
Vill. Kohliwala, Tehsil Chhachhrauli,  
Distt. Yamuna Nagar,  
Through Partner, Sh Bharat kaushik S/o Sh Bhram Dutt,  
Sh. Kapil Prasher S/o Sh. Rameshwer Dyal, Sh. Ananad Praksh S/o Jiya Lal,  
Dhiraj Kumar S/o Sh. MahiPal Singh and Sh. Ravi Sharma S/o Sh. Ramesh  
Kumar Shrama.

**Subject: - Issuance of NOC for establishing a Screening Plant at Village Kohliwala, Tehsil Chhachhrauli, Distt. Yamuna Nagar- M/S Dev Bhoomi Enterprises.**

Reference: - Your application dated 12.08.2016 .

It is intimated that the land having Khewat No. 7 Khatauni No. 15 and khasra no. 22//11 measuring 08K-0M situated in the revenue estate of Village Kohliwala, HB no. 68, Tehsil Chhachhrauli, Distt. Yamuna Nagar does not fall in any of the Urban Area or Controlled Area declared by Department of Town and Country Planning, Haryana. Thus, this information is given subject to the following conditions: -

1. That it does not provide any immunity to the site from other Acts and Rules as may be applicable on it.
2. That you will abide by the provisions of Controlled Areas Act No. 41 of 1963/Urban Area Act No. 8 of 1975, when it comes into force at site.
3. That you will abide by the provisions of NBC/BIS code for any type of construction at site.
4. That in case of non fulfillment of the above, this letter shall stand cancelled automatically.

*Akumar*  
District Town Planner,  
Yamuna Nagar.



**HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA**

*Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com*

*Telephone No. – 0172-2577870-73*

No. HSPCB/Consent/ : 318505016YAMCTE3358676

Dated:14/09/2016

To

**M/s : DEV BHOOMI ENTERPRISES**

**VILLAGE KOHLIWALA, TEHSIL CHHACHHRAULI, YAMUNA NAGAR  
YAMUNANAGAR**

**135001**

**Sub. : Issue of Consent to Establish from pollution angle .**

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of “Consent to Establish” with respect to pollution control of Water and Air is hereby accorded to the unit DEV BHOOMI ENTERPRISES, for manufacturing of **CORE SAND, BAJRI, BOLDER, GATKA, ETC** , with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 1 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1 KL/Day for Domestic and the same should not exceed .
2. The above “Consent to Establish” is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board’s norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

#### **Specific Conditions**

- 1 Unit will construct the proper septic tank as per Bureau of Indian standards.
- 2 Green belt of adequate width shall be provided by the unit.

#### **Other Conditions :**

1. That the unit will provide the pollution control device as per latest notification dated 10th March 2016.
2. That the unit will be established as per latest notification dated 10th March 2016. If fails to comply the provisions of said notification, the consent to establish so granted shall be revoked automatically without giving any notice.
3. Unit will obtain prior CTO before operating the Plant & Machinery.

Sanjeev Kumar

Digitally signed by  
Sanjeev Kumar  
Date: 2016.09.14  
13:30:58 +05'30'

**Regional Officer, HQ**

*For and on behalf of chairman  
Haryana State Pollution Control Board*



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 318505021YAMCTO11042323**

**Dated:07/05/2021**

To.

M/s :DEV BHOOMI ENTERPRISES  
VILLAGE KOHLIWALA, TEHSIL CHHACHHRAULI, YAMUNA NAGAR

Subject: Grant of consent to operate to M/s DEV BHOOMI ENTERPRISES.

Please refer to your application no. 11042323 received on dated 2021-03-26 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s DEV BHOOMI ENTERPRISES is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2021 - 31/03/2027
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	13.54
<b>Total Land Area(Sq. meter)</b>	4046.0
<b>Total Builtup Area(Sq. meter)</b>	2200.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Coarse Sand Baajri Gravels	100 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
Mix Material Gravels Boulders	250 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will comply with the notification dated 10.03.2016.

2 unit will obtain raw material from legal mines only.

3 Unit will provide 03 nos. sedimentation tanks of sufficient capacity as per notification dated 10.03.2016. The tank should be of that much of sufficient capacity which can easily handle the washing discharge from the screening plant and from where the water should be re-cycled in the washing process and none of the discharge from washing process of screening plant should be discharged on land for percolation or in the water bodies.

4. CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.

5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

Sitting Parameter Report of Tehsildar

Sitting Verification report of M/s महालक्ष्मी स्क्रीन लॉट, Village काशीवाला  
 Tehsil एडवाइज, District YMB on land Khewat No. 7 Khatoni No. 15  
 Khasra No. 21/16(8) Kanal 0 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from the nearest National Highway	0.25	नगरीय री (3) के निकट है
2.	Minimum distance required from the state Highway	0.10	नगरीय री (2) के निकट है
3.	Minimum distance required from The near Metropolitan City	5.00	N.A.
4.	Minimum distance required from the municipal Limits of any town	0.25	नगरीय री के निकट है
5.	Minimum distance required from the nearest Town Abadi	1.50	नगरीय री के निकट है
6.	Minimum distance required from nearest village Abadi	0.25	नगरीय री के निकट है
7.	Minimum Distance required from nearest Tourist Complex	1.00	N.A.
8.	Minimum distance required from Any and recorded as forest in Govt Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	—
9.	Minimum distance required from approved water supply scheme operate to sky of 20 KI. capacity	0.25	N.A.
10.	Minimum distance required from Any outdoor treatment unit catering To 2 or more indoor patients	1.00	नगरीय री (2) के निकट है
11.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	—
12.	Minimum distance required from River or Water Channel, Nallah, Dram	0.10	नगरीय री के निकट है
13.	Minimum distance required from Any educational Institute	1.00	नगरीय री के निकट है

परमेश्वर

TEHSILDAR  
 CHHACHHRAJLI

28-11

अधिकारी का पता. (8) का 11 सेट्स के अंतर्गत है  
 20/09/16  
 c/s subject to verification by Postam.  
 20/09/16

**वन विभाग हरियाणा**  
**कार्यालय उप वन संरक्षक, यमुनानगर**  
दूरभाष 01732-237821

कमांक:

१३९७

दिनांक: २०/१/१६

सेवा मे,

Regional Officer,  
Haryana State Pollution Control Board  
S.C.O.No. 131, Sector-17 Jagadhri.

विषय:- अनापत्ति प्रमाण पत्र देने बारे ।

उपरोक्त विषय के बारे में आपको सूचित किया जाता है कि मै० जय महा लक्ष्मी स्कीनिंग प्लांट मौजा कोलीवाला तहसील छछरौली जिला यमुनानगर की भूमि का व०रा०अ० कलेसर ने मौका निरीक्षण करके रिपोर्ट अपने पत्र कमांक 500 दिनांक 30.8.2016 द्वारा इस कार्यालय में भेजी है कि प्रार्थी द्वारा स्थापित किये जाने वाले मै० जय महा लक्ष्मी स्कीनिंग प्लांट मौजा कोलीवाला तहसील छछरौली की साईट व०रा०अ० कलेसर द्वारा दी गई जी०पी०एस० रिडिंग अनुसार मांडेवाला जंगल से लगभग 537 मीटर व वन्य प्राणी विहार कलेसर से लगभग 9 कि०मीटर की दूरी पडती है । Schedule 1 प्रोफार्मा भरकर साथ संलग्न भेजा जाता है ।

अतः अब हरियाणा सरकार पर्यावरण विभाग की अधिसूचना 10.3.2016 के अनुसार आप इस केस मे एन०ओ०सी०जारी करने बारे आप अपने स्तर पर कार्यवाही करने का कष्ट करे ।

*Atku*  
उप वन संरक्षक,  
यमुनानगर ।

पृ०कमांक:-

दिनांक:-

एक प्रति मै० जय महा लक्ष्मी स्कीनिंग प्लांट मौजा कोलीवाला तहसील छछरौली जिला यमुनानगर को सूचनार्थ प्रेषित है ।

*Atku*  
उप वन संरक्षक,  
यमुनानगर ।

## Report from District Forest Officer

Sitting Verification report of M/s <sup>Jai</sup> MAHA LAXMI <sup>Spring</sup> Plant Village <sup>Koiliwala</sup>  
 Tehsil Ch'ra (M'vau), District Ym Y on land Khewat No. 7 Khatoni No. 15,  
 Khasra No. 21/6 (8 Kanal - 0 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from Any and recorded as forest in Govt. Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	537M
2.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	9K.M.

*Athw*  
 Dy. Conservator of Forests  
 Yamunanagar Forest Division,  
 Yamunanagar

**OFFICE OF DISTRICT TOWN PLANNER, YAMUNA NAGAR**HUDA Building, Sector-21, Jagadhri-Yamuna Nagar. e-mail [dtp.yamunanagar.tcp@gmail.com](mailto:dtp.yamunanagar.tcp@gmail.com)

☎ 01732-237885

Memo No. YR/DTP-E/102/2017  
Dated 16-01-2017

To

1. Sh. Ashok Kumar S/o Sh. Hukam Chand,  
R/o Vill. Bahadurpur,
2. Sh. Rishi Pal S/o Sh. Bachitar Singh,  
R/o Vill. Koliwala,
3. Sh. Rajinder Kumar S/o Sh. Sadhu Ram,  
R/o Vill. Koliwala, Tehsil Chhachhrauli,  
Distt. Yamuna Nagar.

**Subject: - Issuance of NOC for setting up a Screening Plant at Village Koliwala, Tehsil Chhachhrauli, Distt. Yamuna Nagar.**

**Reference: -**Your application dated nil received in this office on 06.01.2017

It is intimated that the land falling in Khasra No. 21//6, 22//12 measuring 16K-00M situated in the revenue estate of Vill. Koliwala (H.B No-68), Tehsil Chhachhrauli, Distt. Yamuna Nagar does not fall in any of the Urban Area or Controlled Area declared by Department of Town and Country Planning, Haryana. Thus, this information is given subject to the following conditions:

1. That you will obtain the necessary permission from Mining Department before initiating any activity at site
2. That it does not provide any immunity to the site from other Acts and Rules as may be applicable on it.
3. That you will abide by the provisions of Controlled Areas Act No. 41 of 1963/Urban Area Act No. 8 of 1975, when it comes into force at site.
4. That you will abide by the provisions of NBC/BIS code for any type of construction at site.
5. That in case of non fulfillment of the above, this letter shall stand cancelled automatically.

*Akshay*  
District Town Planner,  
Yamuna Nagar.



**HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA**

*Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com*

*Telephone No. – 0172-2577870-73*

No. HSPCB/Consent/ : 318505017YAMCTE3748687

Dated:03/03/2017

To

**M/s : JAI MAHALUXMI SCREENING PLANT  
VILLAGE KOHLIWALA  
YAMUNANAGAR  
135001**

**Sub. : Issue of Consent to Establish from pollution angle .**

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of “Consent to Establish” with respect to pollution control of Water and Air is hereby accorded to the unit JAI MAHALUXMI SCREENING PLANT, for manufacturing of **STONE BAJRI, STONE DUST, CORE SAND**, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 11 KL/Day i.e 0KL/Day for Trade Effluent, 10 KL/Day for Cooling, 1 KL/Day for Domestic and the same should not exceed .
2. The above “Consent to Establish” is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board’s norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

#### **Specific Conditions**

- 1 Unit will construct the proper septic tank as per Bureau of Indian standards.
- 2 Green belt of adequate width shall be provided by the unit.
- 3 Unit shall obtain trial consent to operate before start of production

#### **Other Conditions :**

**That the unit will provide the pollution control device as per latest notification dated 10th March 2016. 2. That the unit will be established as per latest notification dated 10th March 2016. If fails to comply the provisions of said notification, the consent to establish so granted shall be revoked automatically without giving any notice.**

*Regional Officer, HQ*  
*For and on be'half of chairman*  
*Haryana State Pollution Control Board*



## HARYANA STATE POLLUTION CONTROL BOARD

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 318505020YAMCTO7849654**

**Dated:10/07/2020**

To.

M/s :JAI MAHALUXMI SCREENING PLANT  
VILLAGE KOHLIWALA

**Subject: Grant of consent to operate to M/s JAI MAHALUXMI SCREENING PLANT.**

Please refer to your application no. 7849654 received on dated 2020-07-04 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JAI MAHALUXMI SCREENING PLANT is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	09/07/2020 - 31/03/2027
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	15.0
<b>Total Land Area(Sq. meter)</b>	4046.0
<b>Total Builtup Area(Sq. meter)</b>	2000.0
<b>Quantity of effluent</b>	
1. Trade	20.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	Recirculation in 3 no settling tank
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Sand Aggregate Bajri	250 Metric Tonnes/day
<b>Capacity of boiler</b>	

1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Mix Material	250 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

- 1 Unit will use raw material through legal Mines only.
- 2 Unit will maintain 3 no.'s settling tanks.
- 3 Unit will comply with 10.03.2016 Notification.
- 4 Grant of this CTO doesn't provide any kind of immunity to the unit w.r.t any action taken by the board for Past violation.
- 5 CTO so granted would be revoked if any of the CTO conditions is not satisfied by the Unit without any prior notice.
6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

Sitting Parameter Report of Tehsildar

Annexure-R10

Sitting Verification report of M/s जय सन्तोषी इंस्टीट्यूट Village कोलीवाली  
 Tehsil खजुरावाली, District Y. N. R on land Khewat No. 7 Khatoni No. 15,  
 Khasra No. 221/1/8 Kanal - 0 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from the nearest National Highway	0.25	लगभग 0.5 कि/मी. की दूरी है
2.	Minimum distance required from the state Highway	0.10	- लगभग 0.2 कि/मी. की दूरी है
3.	Minimum distance required from The near Metropolitan City	5.00	N.A
4.	Minimum distance required from the municipal Limits of any town	0.25	- लगभग 0.5 कि/मी. की दूरी है
5.	Minimum distance required from the nearest Town Abadi	1.50	- लगभग 1.5 कि/मी. की दूरी है
6.	Minimum distance required from nearest village Abadi	0.25	- $\frac{2.2}{12}$ है पुरानी आबादी 280 कि.मी. की दूरी है
7.	Minimum Distance required from nearest Tourist Complex	1.00	- नए नए आबादी 550 फीट की दूरी है N.A
8.	Minimum distance required from Any and recorded as forest in Govt Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	---
9.	Minimum distance required from approved water supply scheme operate to sky of 20 KL capacity	0.25	N.A
10.	Minimum distance required from Any outdoor treatment unit catering To 2 or more indoor patients	1.00	N.A
11.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	---
12.	Minimum distance required from River or Water Channel, Nallah, Dram	0.10	लगभग 500 फीट की दूरी है
13.	Minimum distance required from Any educational Institute	1.00	$\frac{1.2}{12}$ है पुराने कालेज की दूरी (1140) मीटर है

पं. जय सन्तोषी इंस्टीट्यूट  
 TEHSILDAR  
 CHHACHHRAULI  
 27-8-16

सोसायटी की दूरी 0.8 कि.मी. की है जो कि 11 मीटर से अधिक है।  
 17/8/16  
 Subject to facts verification by Patwar  
 TEHSILDAR  
 CHHACHHRAULI  
 17/8/16

वन विभाग हरियाणा  
कार्यालय उप वन संरक्षक, यमुनानगर  
दूरभाष 01732-237821

क्रमांक:

२२९२

दिनांक: १२/११/१६

सेवा मे,

Regional Officer,  
Haryana State Pollution Control Board  
S.C.O.No. 131, Sector-17 Jagadhri.

विषय:- अनापत्ति प्रमाण पत्र देने बारे ।

उपरोक्त विषय के बारे में आपको सूचित किया जाता है कि श्री अशोक कुमार पुत्र श्री हुकम चन्द गांव बहादरपुर डा0 खिजराबाद तहसील छछरौली जिला यमुनानगर द्वारा स्थापित किये जाने वाले मै0 जय संतोषी मां स्क्रीनिंग प्लांट मौजा कोलीवाला की भूमि का व0रा0अ0 कलेसर ने मौका निरीक्षण करके रिपोर्ट अपने पत्र क्रमांक 500 दिनांक 30.8.2016 द्वारा इस कार्यालय में भेजी है कि प्रार्थी द्वारा स्थापित किये जाने वाले मै0 जय संतोषी मां स्क्रीनिंग प्लांट मौजा कोलीवाला की की साईट व0रा0अ0 कलेसर द्वारा दी गई जी0पी0एस0 रिडिंग अनुसार मांडेवाला जंगल P.F.से लगभग 400 मीटर व वन्य प्राणी विहार कलेसर लगभग 9 कि0मी0 की दूरी पडती है । Schedule 1 प्रोफार्मा भरकर साथ संलग्न भेजा जाता है ।

अतः अब हरियाणा सरकार पर्यावरण विभाग की अधिसूचना 10.3.2016 के अनुसार आप इस केस मे एन0ओ0सी0जारी करने बारे आप अपने स्तर पर कार्यवाही करने का कष्ट करे ।

उप वन संरक्षक,  
यमुनानगर ।

पृ0क्रमांक:-

दिनांक:-

एक प्रति श्री अशोक कुमार पुत्र श्री हुकम चन्द गांव बहादरपुर डा0 खिजराबाद तहसील छछरौली जिला यमुनानगर को सूचनार्थ प्रेषित है ।

उप वन संरक्षक,  
यमुनानगर ।

## Report from District Forest Officer

3

Sitting Verification report of M/संजय सन्तोषी गा. स्त्री व फा. व, Village बांकीगाम  
 Tehsil बाराबंकी, District Y.M.U. on land Khewat No. 7 Khatoni No. 15  
 Khasra No. 22/1/1 (8 Kanal - 2 Marla).

Sr. No.	Criteria	Distance in Kilometer	Actual Distance
1.	Minimum distance required from Any and recorded as forest in Govt. Record (revenue of forest department) Except strip forest/plantation along roads, railway lines and bunds	0.20	400meter
2.	Minimum distance required from Notified Bird/Wild life Sanctuaries/ National or State Wild life Parks	0.20	9K.M.

  
 Dy. Conservator of Forests  
 Yamunanagar Forest Division,  
 Yamunanagar

**OFFICE OF DISTRICT TOWN PLANNER, YAMUNA NAGAR**  
 HUDA Building, Sector-21, Jagadhri-Yamuna Nagar. e-mail [dtp.yamunanagar.tcp@gmail.com](mailto:dtp.yamunanagar.tcp@gmail.com)

01732-237885

Memo No. YR/DTP-C/102/2017  
 Dated 16-01-2017

To

1. Sh. Ashok Kumar S/o Sh. Hukam Chand,  
R/o Vill. Bahadurpur,
2. Sh. Rishi Pal S/o Sh. Bachitar Singh,  
R/o Vill. Koliwala,
3. Sh. Rajinder Kumar S/o Sh. Sadhu Ram,  
R/o Vill. Koliwala, Tehsil Chhachhrauli,  
Distt. Yamuna Nagar.

**Subject: - Issuance of NOC for setting up a Screening Plant at Village Koliwala, Tehsil Chhachhrauli, Distt. Yamuna Nagar.**

**Reference: -**Your application dated nil received in this office on 06.01.2017

It is intimated that the land falling in Khasra No. 21//6, 22//12 measuring 16K-00M situated in the revenue estate of Vill. Koliwala (H.B No-68), Tehsil Chhachhrauli, Distt. Yamuna Nagar does not fall in any of the Urban Area or Controlled Area declared by Department of Town and Country Planning, Haryana. Thus, this information is given subject to the following conditions:

1. That you will obtain the necessary permission from Mining Department before initiating any activity at site
2. That it does not provide any immunity to the site from other Acts and Rules as may be applicable on it.
3. That you will abide by the provisions of Controlled Areas Act No. 41 of 1963/Urban Area Act No. 8 of 1975, when it comes into force at site.
4. That you will abide by the provisions of NBC/BIS code for any type of construction at site.
5. That in case of non fulfillment of the above, this letter shall stand cancelled automatically.

*Akshay*  
 District Town Planner,  
 Yamuna Nagar.



Regional Office  
Haryana State Pollution Control Board

S.C.O No. 131, Sector-17, Jagadhri (Yamuna Nagar), Ph - 01732-268137

No. HSPCB / YMN / .....1426

Dt:- 17 / 08 / 2017

To

M/s : **Jai Santoshi Maa Screening Plant**,  
Village Kohliwala, Tehsil Khizrabad,  
Yamuna Nagar 135001

**Sub. : Grant of consent to Establish to M/s Jai Santoshi Maa Screening Plant.**

Please refer to your application no. 7470716932 received on dated 2017-07- in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s **Jai Santoshi Maa Screening Plant** is here by granted consent as per following specification/Terms and conditions:

Consent Under	AIR/WATER/HWM
Period of consent	16/08/2017 -17/08/2019
Industry Type	Screening Plant
Category	Orange
Investment(In Lakh)	15 Lakhs
Total Land Area (Sq. meter)	(08 Kanal 00 Marla) Hadbast No 68, Khasra No 22//6, 22/12, Khewat No. 7, Khatauni 15 (Total Land 08 Kanal 00 Marla)
Total Builtup Area (Sq. meter)	----
Quantity of effluent	
1. Trade	14 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	Recirculation
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	

*Spur*

1. NA	0 mg/l
Number of stacks	0
Height of stack	
1. TFH	NA
2. 125 KVA DG set Stack	
Emission parameters	
1. SPM	0
Capacity of boiler	
1. TFH 6lac k/ca	0
Type of Furnace	
1. Nil	NA
Type of Fuel	
1. Diesel	0.040 KL/day

  
 16/8/17  
**Regional Officer, Yamuna Nagar**  
**Haryana State Pollution Control Board**

*spur*

**Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 14 KL/Day for Trade Effluent, 1 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 24 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.

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**Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar**

5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
13. That if the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
14. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.

*[Handwritten signature]*

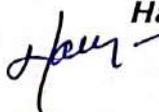
**Jai Santoshi Maa Screening Plant, Village Kohliwala, Yamuna Nagar**

15. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
16. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
18. That the unit will take all other clearances from concerned agencies, whenever required.
19. That the unit will not change its process without the prior permission of the Board.
20. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
21. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
22. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
23. That unit will obtain EIA from MoEF, if required at any stage.
24. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
25. That unit will obtain consent to operate from the board before the start of product activity.

**Specific Conditions**

26. The unit will run and maintain the water re-circulation.
27. That unit will comply the provisions of the Notification dated 10.03.2016.
28. That unit will abide all the Rules / Regulations / Acts issued time to time. by NGT / CPCB / HSPCB.

  
 Regional Officer, Yamuna Nagar  
 Haryana State Pollution Control Board



o/c



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 318505021YAMCTO8459210**

**Dated:19/01/2021**

To.

M/s :JAI SANTOSHI MAA SCREENING PLANT  
VILLAGE KOHLIWALA, TEHSIL CHHACHHRAULI

**Subject: Grant of consent to operate to M/s JAI SANTOSHI MAA SCREENING PLANT.**

Please refer to your application no. 8459210 received on dated 2020-12-16 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JAI SANTOSHI MAA SCREENING PLANT is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2021 - 31/03/2023
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	15.0
<b>Total Land Area(Sq. meter)</b>	4046.0
<b>Total Builtup Area(Sq. meter)</b>	2000.0
<b>Quantity of effluent</b>	
1. Trade	9.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	Recirculation in 3 no settling tank
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Sand Aggregate Bajri	100 Metric Tonnes/day
<b>Capacity of boiler</b>	

1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
Gravel Boulder Mix Material	100 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will comply with the notification dated 10.03.2016.

2 unit will obtain raw material from legal mines only .

3 Unit will provide 03 nos. sedimentation tanks of sufficient capacity as per notification dated 10.03.2016. The tank should be of that much of sufficient capacity which can easily handle the washing discharge from the screening plant and from where the water should be re-cycled in the washing process and none of the discharge from washing process of screening plant should be discharged on land for percolation or in the water bodies.

4. CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.

5 Unit is liable for prosecution for past violation if found at any stage; grant of this CTO doesn't provide any immunity to unit w.r.t to any action taken taken by board for past Violation.

6 The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

***Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.***



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 318505023YAMCTO32235689**

**Dated:02/02/2023**

To.

M/s :JAI SANTOSHI MAA SCREENING PLANT  
VILLAGE KOHLIWALA, TEHSIL CHHACHHRAULI

**Subject: Grant of consent to operate to M/s JAI SANTOSHI MAA SCREENING PLANT.**

Please refer to your application no. 32235689 received on dated 2022-12-30 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s JAI SANTOSHI MAA SCREENING PLANT is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2023 - 31/03/2025
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	15.0
<b>Total Land Area(Sq. meter)</b>	4046.0
<b>Total Builtup Area(Sq. meter)</b>	1000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Sand Aggregate Bajri	100 Metric Tonnes/day
<b>Capacity of boiler</b>	

1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Gravel Boulder Mix Material	100 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. That the unit will run and maintain the APCM. 2. That unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant. 3. That unit will doing the regular wetting of the ground within premises and road leading to such screening plant for dust containment. 4. That the screening plant will maintain the settling tank (03 Nos) for settling of suspended solids in the different generated from the process and ensure recycling /reuse of treated water upto ninety percent in the process. 5. That the unit will comply all the conditions of the Notification dated 10.03.2016. 6. That the unit shall purchase its legal material from the legal mines from Haryana State. 7. That the unit will maintain Green Belt. 8. That the unit will maintain the acoustic chamber on D.G. Set. 9. That the unit will deposited balance CTO fees/Cess bill if found at any stage. 10. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT or any other court order

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*



5. The Board has no objection, if the unit is given loan and regular power connection by the financial institutions and H.S.E.B. respectively.
6. The officer/officials of the Board shall have the right to access and inspection of the industry in connection with various processes and the treatment facilities being provided simultaneously with the construction of the building/machinery.
7. The unit will intimate the likely date of completion/commissioning of the Pollution Control Devices to the Regional Officer of the Board two months before the actual date of trial run productions.

Condition from 8(a) to 27 annexure 'A' is enclosed.

## II ADDITIONAL CONDITIONS SPECIFIC TO THE UNIT

28. Unit will install APCM consisting of covered shed, water sprinkler, wind, breaking walls, metalled road & also install interlocking arrangement etc.
29. The unit will meet siting parameters of notification dated 18.12.96.

*[Signature]*  
Scientist 'B'

For Haryana State Pollution Control Board, Chandigarh.

*[Signature]*

Endst. No. HSPCB/96/

Dated :

A copy of the above is forwarded to the following for information and necessary action :-

1. The Environmental Engineer—Chandigarh Region, Panchkula.

The Environmental Engineer or his representative will inspect at least once in three months during the setting up of the plant and ensure that Pollution Control Measures are installed simultaneously.

2. The Executive Engineer (Op.), HSEB. — PKL.

3. P.S. to Chairman/P.A. to M. S.

*[Signature]*  
Scientist 'B'  
for Haryana State Pollution Control Board Chandigarh



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313129222YAMCTOA21036086**

**Dated:21/03/2022**

To.

M/s :SHIVALIK STONE CRUSHER  
vill. doiwala teh. chhachhrauli

**Subject: Grant of consent to operate to M/s SHIVALIK STONE CRUSHER.**

Please refer to your application no. 21036086 received on dated 2022-02-10 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s SHIVALIK STONE CRUSHER is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	11/05/2022 - 31/03/2023
<b>Industry Type</b>	Stone crushers
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	33.75
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	600 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Sand Aggregates Bajri	250 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
Gravel Boulder Mix Material	250 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. CTO so granted is to honour the orders of Hon'ble High Court in CWP no. 12107 of 2018 and similar other petitions. And so the consent so granted is conditional to the outcome in CWP 12107 pending before Hon'ble High court/other similarly placed CWPs pending before Hon'ble High Court. The consent so granted will automatically become invalid if any adverse action pass by the Hon'ble High Court against the petitioner stone crusher unit or the CWPs disposed of without any further directions or the interim orders dated 02.05.2019 in CWP 12107 of 2018 withdrawn at any stage of the pending CWPs.

2. Unit will comply with 11.05.2016 notification w.r.t. pollution control measures and operate only after installing all APCMs as prescribed in the Notification.

3. Unit will use raw material through legal mines only.

4. The unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313129223YAMCTOA31265802**

**Dated:10/01/2023**

To.

M/s :SHIVALIK STONE CRUSHER  
vill. doiwala teh. chhachhrauli

**Subject: Grant of consent to operate to M/s SHIVALIK STONE CRUSHER.**

Please refer to your application no. 31265802 received on dated 2022-12-06 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s SHIVALIK STONE CRUSHER is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2023 - 31/03/2024
<b>Industry Type</b>	Stone crushers
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	33.75
<b>Total Land Area(Sq. meter)</b>	7587.0
<b>Total Builtup Area(Sq. meter)</b>	4046.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	600 mg/m <sup>3</sup>
<b>Product Details</b>	

1. STONE BAJRI, STONE DUST, STONE BOLDER ETC.	250 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
STONE BAJRI, STONE DUST, STONE GRIT, BOLDER ETC.	250 Metric Tonnes/Day

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. That the unit will run and maintain the APCM as per provisions of the notification dated 11.05.2016.

2. That the unit will obtain raw material from legal mines only.

3. That CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.

4. That the unit is liable for prosecution for past violation if found at any stage; grant of this CTO doesn't provide any immunity to unit w.r.t to any action taken by board for past Violation.

5. That the environmental compensation would be imposed on the Unit as per Policy of Board for any violation of Acts/Rules/Notification as applicable.

6. That the CTO is granted to the unit only with the outcome of the civil writ petition filed by the unit before Hon'ble Punjab and Haryana High Court at Chandigarh.

7. That the unit will comply with the outcome of CWP No. 12107 of 2018 titled as Ambala Stone Crusher Vs State of Haryana pending before Hon'ble Punjab and Haryana High Court at Chandigarh.

8. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.

9. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*



## Form IV

(See Rule 20)

Report No- 260

Dated: - 06.03.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 01<sup>st</sup> day March of, 2023, collected by Sh. Naresh Kumar, AEE on dated 27<sup>th</sup> day February of, 2023, of M/s Shivalik Stone Crusher, Vill. Doiwala, P.O. Devdhar, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 01- March – 2023 to 06- March-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	260-A	260-B	
2.	Sample Collected from #	Inward	Outward	
3.	Actual time of Sampling (min))#	30	30	
4.	Flow rate for SPM (LPM)#	1200	1200	
5.	Total Volume of air sample for SPM (m3)	36	36	
6.	Suspended Particulate matter (u gm/m3)	<b>2144.4</b>	<b>2602.7</b>	600

**Method of Testing** As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -06.03.2023

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Sector-25, Panchkula, Haryana  
To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

**Regional Office, Yamuna Nagar:-** This test report relate only to the particular sample submitted for testing.

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,  
प्रतापनगर।

सेवा में

उपमण्डल अधिकारी(ना0),  
बिलासपुर।

कमांक १४१

/एसईपीओ दिनांक १-३-२०२३

विषय:— **Original Application No. 446/2022 titled as Balwinder Kumar Vs State of Haryana Pending before Hon'ble NGT, New Delhi.**

सन्दर्भ:— उपायुक्त महोदय, यमुना नगर के कार्यालय के पत्र पृ० कमांक 603/एम०ए० दिनांक 06.02.2023 के सन्दर्भ में।

उपरोक्त विषय बारे माननीय उपायुक्त महोदय, यमुनानगर द्वारा विषयाधीन मामले में आपकी अध्यक्षता में गठित कमेंटी के साथ मौका निरीक्षण करके मौका निरीक्षण रिपोर्ट व तथ्यों की जांच उपरान्त ग्राम पंचायत भूडकलां की पंचायती भूमि में हुए अवैध खनन के सम्बंध में जो रिपोर्ट मांगी गई है उसके सम्बंध में आपकी सेवा में अवगत करवाया जाता है कि माननीय न्यायालय National Green Tribunal Principal Bench, New Delhi के द्वारा जारी आदेशों का पैरावाइज जवाब साथ सलंगन करके आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु भेजा जाता है।

सलंगन:—उक्त।

खण्ड विकास एवं पंचायत अधिकारी  
प्रतापनगर।

पृ० कमांक १४२-४५

दिनांक १-३-२०२३

इसकी एक प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

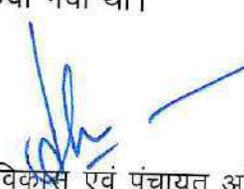
1. उपायुक्त महोदय, यमुनानगर।
2. क्षेत्रिय अधिकारी, हरियाणा, राज्य प्रदूषण नियंत्रण बोर्ड।
3. जिला खनन अधिकारी, यमुनानगर।
4. जिला विकास एवं पंचायत अधिकारी, यमुनानगर।

खण्ड विकास एवं पंचायत अधिकारी  
प्रतापनगर।

1. पैरा संख्या 01 पर कोई टिप्पणी की आवश्यकता नहीं है।
2. पैरा संख्या 02 पर कोई टिप्पणी की आवश्यकता नहीं है।
3. पैरा संख्या 03 पर कोई टिप्पणी की आवश्यकता नहीं है।
4. पैरा संख्या 04 के सम्बंध में व्यक्त किया जाता है कि इस पैरा के सम्बंध में रिपोर्ट खनन विभाग और प्रदूषण विभाग से ली जानी उचित होगी।
5. पैरा संख्या 05 में दिये गये आदेशों के अनुसार माननीय न्यायालय में जवाब दावा प्रस्तुत किया जा रहा है।
6. पैरा संख्या 06 पर कोई टिप्पणी की आवश्यकता नहीं है।
7. पैरा संख्या 07 के सम्बंध में व्यक्त किया जाता है कि ग्राम पंचायत भूडकलां में शिकायतकर्ता श्री बलविन्द्र सिंह द्वारा जो वर्ष 2016 से गांव कोहलीवाला, मण्डेवाला व भूडकलां में अवैध तौर पर पेड़ काटने व अवैध खनन होने के सम्बंध में शिकायत दी गई है उस बारे इस कार्यालय के पत्र क्रमांक 1421/एसईपीओ दिनांक 10.10.2022 द्वारा वर्ष 1995 से वर्ष 2022 तक हुए वैध/अवैध खनन के विरुद्ध की गई कार्यवाही बारे रिपोर्ट आपकी सेवा में पहले ही भिजवाई जा चुकी है। इसके अतिरिक्त आपकी सेवा में यह भी अवगत करवाया जाता है कि ग्राम पंचायत द्वारा प्रस्ताव न0 2 दिनांक 10.07.2019 (प्रति साथ सलंगन-1) के माध्यम से लगभग 600 कनाल भूमि में 15000 से 20000 पेड़ लगाने बारे प्रस्ताव पारित किया गया ताकि पर्यावरण को पुनर्स्थापित किया जा सके। जिसमें से लगभग 12.5 एकड़ भूमि में वन विभाग द्वारा 2500 पेड़ लगवा दिये गये हैं तथा ग्राम पंचायत द्वारा पुनः खनन क्षेत्र में पडने वाली पंचायती भूमि लगभग 20 एकड़ में पेड़ लगवाने बारे प्रस्ताव सं0 01 दिनांक 25.02.2023 (प्रति साथ सलंगन-2) पारित कर वन विभाग को भेजा गया है। जिस पर आगामी एक वर्ष के अन्दर-अन्दर खनन क्षेत्र व उसके आस-पास पडने वाली पंचायती भूमि पर पेड़ लगवाकर ग्रीन बैल्ट को पुनः स्थापित किया जाएगा। भविष्य में पंचायती भूमि पर खनन न हो इसके लिए पंचायती भूमि पर जाने वाले रास्तों पर खाईयां खुदवाई गई हैं। इसके अतिरिक्त इस कार्यालय के पत्र क्रमांक 3356 दिनांक 12.08.2017, पत्र क्रमांक 61 दिनांक 03.01.2018, पत्र क्रमांक 1682 दिनांक 14.09.2021, पत्र क्रमांक 285 दिनांक 15.03.2022 व 1002/एसईपीओ दिनांक 03.03.2023 (प्रतियां साथ सलंगन-3) के माध्यम से जिला खनन अधिकारी, यमुनानगर की सेवा में ग्राम पंचायत की पंचायती भूमि पर हुए अवैध खनन बारे कार्यवाही करने व अवैध खनन से ग्राम पंचायत को हुए आर्थिक नुकसान की एस्समेंट करने बारे लिखा गया है। परन्तु सम्बंधित विभाग से कोई एस्समेंट रिपोर्ट प्राप्त नहीं होने के कारण इस सम्बंध में कोई भी कार्यवाही अमल में नहीं ला जा सकी।

सरकारी/पंचायत अधिकारी/कर्मचारी के विरुद्ध अनुशासनिक कार्यवाही के सम्बंध में अवगत करवाया जाता है कि पंचायत विभाग द्वारा अवैध खनन करने वाले व्यक्तियों के विरुद्ध पूर्ण कानूनी कार्यवाही की गई है और जब भी कोई अवैध खनन का मामला सज्ञान में आता है तो उस पर बिना देरी के कार्यवाही की जाती है इसलिए ऐसा प्रतीत नहीं होता कि पंचायत विभाग के किसी कर्मचारी या अधिकारी द्वारा अवैध खनन के मामले में कोई कोताही बरती गई है, इसलिए अधिकारी/कर्मचारी के विरुद्ध अनुशासनिक कार्यवाही का मामला नहीं बनता है। आपकी सेवा में यह भी अवगत करवाया जाता है कि अवैध खनन के मामले में ढिलाई बरतने के कारण निवर्तमान सरपंच श्री मोहन लाल व पूर्व सरपंच श्री सुभाष चन्द के विरुद्ध भी इस कार्यालय द्वारा एफआईआर संख्या 139 दिनांक 30.08.2017 (प्रति सलंगन-4) दर्ज करवाई गई और निवर्तमान सरपंच श्री मोहन लाल को माननीय उपायुक्त महोदय, यमुनानगर द्वारा निलम्बित भी किया गया था।

8. पैरा संख्या 08 पर कोई टिप्पणी की आवश्यकता नहीं है।
9. पैरा संख्या 09 पर कोई टिप्पणी की आवश्यकता नहीं है।
10. पैरा संख्या 10 पर कोई टिप्पणी की आवश्यकता नहीं है।

  
खण्ड विकास एवं पंचायत अधिकारी,  
प्रतापनगर।



# ग्राम पंचायत भूडकलाँ

खण्ड खिज़राबाद, जिला यमुनानगर (हरियाणा)

ANX-1

क्रमांक... 9

दिनांक... 15/7/19...

यह मैं ग्राम पंचायत की बैठक में दालि सभ्यों साहब व पंजी ने बताया कि ग्राम पंचायत भूडकलाँ के गांव मोहलीवाला में की पंचायती भूमि व अन्य गांव की पंचायती भूमि में लगभग 20 वर्ष पूर्व पुराने गड्डे पड़े हैं जो किसी व्यक्ति सभ्य से उड-खांड पड़ी है इस भूमि लगभग 600 मनाब में 15000 से लेकर 20,000 पैड लगवारे जाय। ताकि पंचायत को सुरक्षित रखते हुए भूमि कराव को बचाया जा सके। इस बारे दालि सभ्यान विचार विमर्श करें।

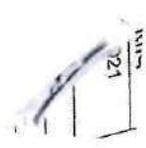
उस विचार विमर्श दालि सभ्यान द्वारा निर्णय ग्राम पंचायत में फंड जनहीत में लगवारे जाय। प्रस्ताव ग्राम पंचायत को स्वीकार हो तबतक की नकल प्रति B.D.Po खिज़राबाद की सेवा में सुभ्यनार्थ भेज आशा की आवश्यक हैतू प्रकित व

स्वीकार हो

- श्री मोहनराज-सभ्य  
द. खोली
- श्री श्री. जलमोहन-सभ्य  
द. खोली
- श्री. सौमनाथ-सभ्य  
द. खोली
- श्री श्री. सुभा-सभ्य  
द. खोली
- श्री श्री. शशीकान्त-सभ्य  
द. खोली
- श्री श्री. अमरनाथ-सभ्य  
द. खोली
- श्री श्री. अशोक अली-सभ्य  
द. खोली

प्रमाणित किया जाता है कि उपरोक्त नामों पर नकल के द्वारा है।

मोहनसिंह  
ग्राम पंचायत भूडकलाँ  
खण्ड खिज़राबाद, जिला यमुनानगर





# ग्राम पंचायत भूडकलौं

खण्ड खिज़राबाद, जिला यमुनानगर (हरियाणा)

Ann-2

क्रमांक 1

दिनांक 25-2-23

आज की मीठीग में पास आ कि ग्राम पंचायत भूडकलौं के गाँव कोदली बला की पंचायती भूमि में लगे लगभग 20-50 एकड़ भूमि पर पौधारीपदा करवाना चाँदनी है। क्योंकि उक्त भूमि पर लंबे समय से अवैध रचना हुआ है। जिस कारण पर्यावरण को नुकसान हुआ है। और Green Ballot समारोह हुई है। इससे ग्राम पंचायत युवा- Green Ballot क्षेत्र को लेकर करके पर्यावरण को संरक्षित करना चाँदनी है। और ग्राम पंचायत ने यह भी विचार विमर्श कर पास आ है कि आने वाले 1 वर्ष के दौरान ग्राम पंचायत की पितनी भी वंजर भूमि रचना क्षेत्र के अथा उसके आस पास पड़ी है। उस पुरी भूमि पर पौधा रोपना किया जास्गा। ताकि पर्यावरण को जो पिछले कुछ वर्षों में नुकसान हुआ है। उसकी भरपाई की जा सके। नगरपालिका की प्रति श्रीमान BDO प्रतापनगर की सेवा में प्रेषित है स्वीकार है

सर्व श्री/श्रीमती

- ① बालेश देवी सरपंच ② आपाल पंच ③ रविश पंच ④ सतपाल पंच  
 ए० अ०/जी ए० हिन्दी ए० अ०/जी ए० हिन्दी  
 ⑤ शीकु पंच ⑥ शिवनग पंच ⑦ इमरान पंच ⑧ रजनी पंच  
 ए० अ०/जी ए० अ०/जी ए० अ०/जी ए० अ०/जी

प्रमाणित किया जाता है कि  
 न कलानसा (अरुण) के  
 इतिहास है

Ardeghar  
 सरपंच  
 ग्राम पंचायत भूडकलौं  
 खण्ड प्रतापनगर (यमुनानगर)

ANX-03

खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

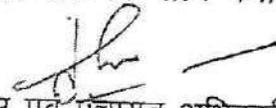
सेवा में

खनन अधिकारी,  
यमुनानगर।

दिनांक 12.08.2017  
कमांक 3356  
विषय:- ग्राम पंचायत भूडकला की पंचायती भूमि के खसरा नम्बरो से हो रहे अवैध खनन की अस्समैट करने बारे।

उपरोक्त विषय बारे आपको सूचित किया जाता है कि ग्राम पंचायत भूडकला की पंचायती भूमि से अवैध खनन बारे बार-2 शिकायतें प्राप्त हो रही हैं। इस बारे अधोहस्ताक्षरी द्वारा ग्राम पंचायत की भूमि से अवैध खनन को रोकने बारे पहले भी सरपंच के साथ पत्राचार किया गया है और आदेश दिए गए थे कि पंचायती भूमि की निशानदेही करवाकर आप माईनिंग जोन में सम्मिलित पंचायत भूमि को चिन्हित करें परन्तु सरपंच द्वारा ना तो ग्राम पंचायत की भूमि की निशानदेही करवाई गई है और ना ही ग्राम पंचायत की भूमि से नाजायज अवैध खनन बारे कोई सूचना अधोहस्ताक्षरी को दी गई है। जिस कारण माननीय उपायुक्त महोदय, यमुनानगर द्वारा सरपंच, ग्राम पंचायत भूडकला को हरियाणा पंचायती राज अधिनियम 1994 की धारा 51 के तहत नोटिस जारी किया गया था।

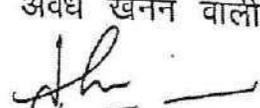
अतः ग्राम पंचायत भूडकला की पंचायती भूमि, जिन खसरा नम्बरो से अवैध खनन हो रहा है, उनकी अस्समैट करवाई जानी अति आवश्यक है। इसलिए आपकी सेवा में सानुरोध लिखा जाता है कि आप ग्राम पंचायत भूडकला की पंचायती भूमि, जिन खसरा नम्बरो से अवैध खनन हो रहा है, उनकी अस्समैट करने की कृपा करें ताकि यह पता लगाया जा सकें कि ग्राम पंचायत को कितनी वित्तीय हानि हुई है।

  
खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

पृ० कमांक 3357-58

दिनांक 12/08/2017

1. इसकी एक प्रति नायब तहसीलदार, खिजराबाद की सेवा में भेजकर सानुरोध लिखा जाता है कि आप कृपया इल्का कानूनगो को निर्देश देने का कष्ट करें कि ग्राम पंचायत भूडकला की पंचायती भूमि, जहां से अवैध खनन हो रहा है, ग्राम पंचायत के खसरा न० चिन्हित करें ताकि खनन अधिकारी द्वारा अस्समैट की जा सकें।
2. इसकी एक प्रति सम्बंधित ग्राम सचिव को भेजकर लिखा जाता है कि आप पंचायत की भूमि से सम्बंधित रिकार्ड सहित, जिस दिन अवैध खनन वाली भूमि की अस्समैट की जानी है, मौका पर हाजिर आए।

  
खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

सेवा में

खनन अधिकारी,  
यमुनानगर।

क्रमांक 61

/एस0ई0पी0ओ0 दिनांक 03-01-2018

विषय:-

ग्राम पंचायत भूडकला की पंचायती भूमि के खसरा नम्बरों से हो रहे अवैध खनन की अस्समेंट करने बारे।

संदर्भ:-

इस कार्यालय के पत्र क्रमांक 3356 /एस0ई0पी0ओ0 दिनांक 12.08.2017।

उपरोक्त विषय बारे आपकी सेवा में उक्त संदर्भित पत्र द्वारा ग्राम पंचायत भूडकला की पंचायती भूमि, जिन खसरा नम्बरों से अवैध खनन हो रहा है, उनकी अस्समेंट करवाने बारे लिखा गया था लेकिन अभी तक आपके कार्यालय द्वारा अवैध खनन होने वाले खसरा नम्बरों की अस्समेंट इस कार्यालय में उपलब्ध नहीं हुई है।

अतः आपकी सेवा में पुनः अनुरोध है कि ग्राम पंचायत के जिन पंचायती खसरा नम्बरों से अवैध खनन हुआ है उनकी नुकसान की अस्समेंट करने का कष्ट करें ताकि अब तक ग्राम पंचायत को हुई वित्तीय हानि का अनुमान लगाया जा सके और जो भी इसके लिए जिम्मेवार हैं उनके विरुद्ध ग्राम पंचायत को किये गये नुकसान की भरपाई के लिए कार्यवाही आरम्भ की जा सके।

खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

पृ० क्रमांक 62-65 /एस0ई0पी0ओ0 दिनांक 03-01-2018

इसकी एक-एक प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उपायुक्त महोदय, यमुनानगर।
2. उप-मण्डल अधिकारी (ना०) बिलासपुर।
3. नायब तहसीलदार, खिजराबाद की सेवा में भेजकर लिखा जाता है कि आप कृपया हल्का कानूनगो को निर्देश देने का कष्ट करें कि ग्राम पंचायत भूडकला की पंचायती भूमि, जहां से अवैध खनन हो रहा है, ग्राम पंचायत के खसरा न० चिह्नित करें ताकि खनन अधिकारी द्वारा अस्समेंट की जा सके।
4. सम्बंधित ग्राम सचिव को भेजकर लिखा जाता है कि आप पंचायत की भूमि से सम्बंधित रिकार्ड सहित, जिस दिन अवैध खनन वाली भूमि की अस्समेंट की जानी है, मौका पर हाजिर आए।

खण्ड विकास एवं पंचायत अधिकारी,  
छछरौली।

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी  
प्रताप नगर।

सेवा में

खनन अधिकारी,  
खान एवं भू-विज्ञान विभाग,  
यमुनानगर।

क्रमांक 152

दिनांक 14/09/2021

विषय:-

ग्राम पंचायत भुडकलां के गांव कोहलीवाला की पंचायती भूमि में रात चल रहा है अवैध खनन करने की रिपोर्ट भेजने बारे।

उपरोक्त विषय बारे आपकी सेवा में लिखा जाता है कि ग्राम पंचायत भुडकलां के गांव कोहलीवाला में पंचायती भूमि पर अवैध खनन बारे अधोहस्ताक्षरी को समाचार-पत्र के माध्यम से संज्ञान में आया है। इस बारे अधोहस्ताक्षरी द्वारा दिनांक 04.09.2021 को मौका निरीक्षण किया गया है जिसमें मौका पर पाया गया की पंचायती भूमि से खनन किया हुआ है परन्तु मौका पर कोई ट्रैक्टर ड्राली नहीं मिला है। अतः आपकी सेवा में लिखा जाता है कि अवैध खनन की जांच व खोजबीन कर कानूनी कार्यवाही की जाये व पंचायत को हुए नुकसान की Assement कर कार्यालय को अदगत करवाए ताकि नुकसान की भरपाई की जा सके।

क्रमांक 153

दिनांक 14/09/2021

खण्ड विकास एवं पंचायत अधिकारी  
प्रताप नगर

इसकी एक प्रति उप-मण्ड अधिकारी (ना0) बिलासपुर की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

खण्ड विकास एवं पंचायत अधिकारी  
प्रताप नगर।

प्रपत्र

सेवा में

खण्ड विकास एवं पंचायत अधिकारी,  
प्रताप नगर(यमुनानगर)।

खनन अधिकारी,  
खान एवं भू-विज्ञान विभाग,  
यमुनानगर।

क्रमांक 285

दिनांक 15/03/2022

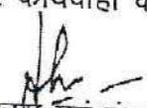
विषय:-

ग्राम पंचायत भुडकला के गांव कोहलीवाला में पंचायती भूमि की अवैध खनन की रिपोर्ट देने बारे।

उपरोक्त विषय बारे आपकी सेवा में लिखा जाता है कि श्री जयनाराण (चौकिदार) निवासी भुडकलां द्वारा एक प्रार्थना पत्र देकर अवगत करवाया गया है कि ग्राम पंचायत की पंचायती भूमि श्री सजयं पुत्र श्री करनैल निवासी भुडकलां द्वारा अवैध खनन कर पंचायती भूमि को काफी नुकसान पहुंचाया गया है।

अतः आपकी सेवा में भेजकर अनुरोध किया जाता है कि उक्त के खिलाफ कानूनी कार्यवाही करते हुए पंचायती भूमि में हुए आर्थिक नुकसान का प्रकालन कर रिपोर्ट इस कार्यालय में उपलब्ध करवाने का कष्ट करे ताकि पंचायत को हुए नुकसान की भरपाई बारे आगामी नियमानुसार कार्यवाही की जा सके।

संलग्न:

  
खण्ड विकास एवं पंचायत अधिकारी,  
प्रताप नगर(यमुनानगर)।

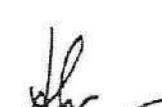
पृ० क्रमांक 286-89

दिनांक 15/03/2022

इसकी एक-2 प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु

प्रेषित है:-

1. उपायुक्त महोदय, यमुनानगर।
2. पुलिस अधीक्षक, यमुनानगर।
3. उप-मण्डल अधिकारी (ना०) बिलासपुर।
4. जिला विकास एवं पंचायत अधिकारी, यमुनानगर।
5. थाना प्रबन्धक प्रताप नगर।

  
खण्ड विकास एवं पंचायत अधिकारी  
प्रताप नगर (यमुनानगर)।

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,  
प्रतापनगर।

सेवा में

जिला खनन अधिकारी,  
यमुनानगर।

क्रमांक 1002

/एसईपीओ दिनांक 03-03-2023

विषय:- ग्राम पंचायत भूडकलां की पंचायती भूमि पर अवैध खनन से हुए नुकसान का मूल्यांकन करने बारे।  
सन्दर्भ:- इस कार्यालय के पत्र क्रमांक 3356 दिनांक 12.08.2017, पत्र क्रमांक 61 दिनांक 03.01.2018, पत्र क्रमांक 1682 दिनांक 14.09.2021 व पत्र क्रमांक 285 दिनांक 15.03.2022 के सन्दर्भ में।

उपरोक्त विषय बारे आपको लिखा जाता है कि सन्दर्भित पत्रों के माध्यम से आपको लिखा गया था कि ग्राम पंचायत भूडकलां (गांव कोहलीवाला व माण्डेवाला) की पंचायती भूमि पर हुए अवैध खनन से पंचायत को हुए नुकसान का मूल्यांकन करके इस कार्यालय को भिजवाने का कष्ट करे परन्तु अभी तक मूल्यांकन रिपोर्ट प्राप्त नहीं हुई है। इसके अतिरिक्त आपको लिखा जाता है कि ग्राम पंचायत भूडकलां की पंचायती भूमि पर हुए अवैध खनन का मामला माननीय न्यायालय एन0जी0टी0 दिल्ली में दिनांक 23.03.2023 के लिए विचाराधीन है।

अतः आपको पुनः अनुरोध पूर्वक लिखा जाता है कि ग्राम पंचायत भूडकलां की पंचायती भूमि पर हुए अवैध खनन से पंचायत को हुए नुकसान का मूल्यांकन करके रिपोर्ट इस कार्यालय में भिजवाने का कष्ट करें ताकि आगामी कार्यवाही करते हुए रिपोर्ट माननीय न्यायालय में प्रस्तुत की जा सके।

खण्ड विकास एवं पंचायत अधिकारी,  
प्रतापनगर।

पृ0 क्र0 1003-05

इसकी एक प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उपायुक्त महोदय, यमुनानगर।
2. उपमण्डल अधिकारी(ना0), बिलासपुर।
3. जिला विकास एवं पंचायत अधिकारी, यमुनानगर।

खण्ड विकास एवं पंचायत अधिकारी,  
प्रतापनगर।

76  
**FIRST INFORMATION REPORT**  
(Under Section 154 Cr.P.C.)

(8)

Ant-4

CIPA-R1.11 00

1. District: YAMUNA NAGAR PS: KHIZRABAD Year: 2017 FIR No.: 139 Date: 30-08-2017

2. Act(s):

Section(s):

- (i)
- (ii)
- (iii)
- (iv)

*21(1)(1) Mining Act*

3. Occurrence of Offence:

(a) Day: Wednesday

Date From: 30-08-2017

Date To: 30-08-2017

Time Period:

Time From:

Time To:

(b) Information received at P.S:

Date: 30-08-2017

Time: 20:13 hrs

(c) General Diary Reference:

Entry No.: 16

Time: 20:13 hrs

4. Type of Information: WRITTEN

5. Place of Occurrence:

(a) Direction and Distance from P.S: South/9.0 Km.

Beat No.: 03

(b) Address: KOHALIWALA, PS KHIZRABAD

(c) In case, Outside the limit of the Police Station:

Name of P.S:

District:

6. Complainant/Informant:

(a) Name: JOGESH KUMAR

(b) Birth Year:

Nationality: INDIA

(c) Passport No.

Date of Issue:

Place of Issue:

(d) Occupation:

(e) Address: BLOCK DEV & PANCHAYAT OFFICER, KHIZRABAD

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary):

(i)

(ii)

(iii)

8. Reason for delay in reporting by the complainant/Informant: NO DELAY

9. Particulars of the properties stolen/involved(attach separate sheet if necessary):

Sl.No.	Property Type(Description)	Est. Value(Rs.)	Status
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(i)

(ii)

(iii)

10. Total value of property stolen:

11. Inquest Report/U.D Case No., If any:



## 12. F.I.R Contents(attach separate sheet,if required):

इस समय एक पत्र मिमो न0 SPL-1 बजरिया मेल थाना मे प्राप्त हुई जो इस प्रकार से है । FROM ,Block Dev.& Panchayat officer, Khizrabad ,To SHO, Khizrabad,Memo No.spl-1 ,Panchayat Dated ; - 29-08-2017, Subject :- Regarding illegal mining on the panchayat land of Kohliwala and Belibund,Sub Tehsil Khizrabad ,district Yamunnager . In reference to above subject it is submitted that the regular complaints have been receiving that illegal mining was going on panchayat lands belonging to gram panchayat Bhud Kalan of village Kohliwala. In this context the site inspecting of punchayat land bearing khasar no. 21/14.15.16,17,24,25, 22/17,18,19,20,21,22, 23,24,25//1 to 25. All the rectangles of mustil 27,24//1,2,9,10,11,20,21,13//12 to 20 was conducted was conducted on dated 29-08-2017 ,along with DDPO Yamuna nager, SEPO Chhachhrauli ,Sh.Jasbir Singh and Halka Patwari Sh.Manoj kumar .It was found that illegal mining had been carried on the said rectangles and the ownership of the land belongs to gram panchayat Bhud Kalan; vested in the revenue estate of kohliwala and recently the illegal mining has been conducted in khasra n0 25//13,14,17,18,23,24. There was a tree cover on the said panchayat land .From environment point of view this tree cover was very important as river Yamuna flows just near to this land and this tree cover helps in preventing soil erosin. Khair trees have been uprooted from the panchayat land before illegal mining causing very heavy environment and financial loss to the gram panchayat . The felling of trees and illegal mining has been conducted by the owners of nearby stone cruser and about 8 screening plants in the vicinity of this land, in connivance with Sh.Mohan Ram Sarpunch Budh Kalan and Ex -Sarpunch Sh.Subhash.During this inspection it was also found that one Amit Kumar S/o Sh.Karma r/o Doiwala ,Sub Tehsil Khizrabad ,has started encroaching from the panchayat land bearing khasra no 13/11,16,20. After mining the mentioned the aforesaid person has started encroaching upon the land by eay of each feeling one Dhaba has also been established illegally on the panchayat land . This dhaba has been installed illegally in connivance with Sh. Mohan Ram ,Sarpanch Bhud kalan and Sh. Subhash Ex-Sarpunch of Buhud kalan .it is therefore ,proposed that necessary action against delinquent person for causing loss to the gram panchayat Bhud kalan block Khizrabad and report is here by submitted ,Attached with report of committee dated 29-08-2017 SD JOGESH Block Dev .& panchayat Officer, Khizrabad अज थाना :- हस्ब आमद पत्र उपरोक्त से सरेदस्त सुरत जर्म जेर धारा 21.4(1) माईनिंग ऐक्ट का होना पाया जाने पर मु0न0 139 दिनांक 30.08.2017 धारा 21.4(1) माईनिंग ऐक्ट थाना खिजराबाद दर्ज रजिस्टर करके प्रतियाँ FIR कम्प्युटर द्वारा तैयार की गई । नकल मिशल पुलिस मय असल लेख आगामी तफ्तीश हेतू रबी गई जो आईन्दा तफ्तीश अमल मे लाई जावेगी । इन्दाज रिकार्ड विधि पूर्वक किया गया ।

## 13. Action Taken(Since the above information reveals commission of offence(s)/u/s as mentioned at item No.2:



(i) Registered the case and took up the investigation

OR

(ii) Directed (Name of the I.O): ASI JASWANT SINGH

Rank: ASI  
to take up the investigation,  
OR

No.: 590

(iii) Refused investigation due to:

OR

(iv) Transferred to P.S (name):  
on point of jurisdiction.

District:

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost:

R.O.A.C:

14.

Signature / Thumb Impression  
of The Complainant/Informant:

Signature of Officer

Name: ASI JASWANT SINGH

Rank: ASI

No.: 590

15 - Date and Time of despatch to the court:



From

Assistant Mining Engineer,  
Mines & Geology Deptt.,  
Yamunanagar.

To

The Regional Officer,  
Haryana State Pollution Control Board,  
Yamunanagar.

Memo No. Mining/Admin/ Ynr/651

Dated:-16.03.2023

**Subject:- Original Application No. 446/2022 in case titled as Balwinder Kumar Vs. State of Haryana and another, fixed for 23.03.2023.**

Hon'ble NGT vide orders dated 26.07.2022 constituted a joint committee comprising of Director Mines & Geology, Govt. of Haryana, State pollution Control Board, Divisional Forest Officer and Deputy Commissioner Yamunanagar and directed to submit factual and action taken report within two months. In compliance, the reply of the Mines department, BDPO Khizrabad, Forest department was submitted through Regional Officer, HSPCB on dated 30.11.2022. Honb'le NGT after going through the said report of joint committee concluded that the committee has not looked into the allegations regarding mining of screening plants in violation of the environmental norms and has not submitted specific report in respect thereof. The Joint Committee is directed to look into the allegations related to running of the screening plans in violation of the environmental norms and verify the facts particularly with regard to consent status and compliance with environmental norms by the screening plants in question and submit its report within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

Hon'ble NGT also sought response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) Principal Chief Conservator of Forest (HoFF), Government of Haryana, (3) Director, Mines and Geology, Government of Haryana, (4) State PCB, (5) Deputy

Commissioner, Yamunanagar and (6) Superintendent of Police, Yamunanagar in the action taken and further action to be taken for presenting illegal mining and illegal cutting of trees, assessment and realization of environmental compensation from the violations and disciplinary action taken/ to be taken against the concerned defeating Government/ panchayat officer/officials.

The Hon'ble NGT also directed for personal appearance of the Deputy Commissioner and the Superintendent of Police, Yamunanagar and Officers duly authorized by the PCCF (HoFF) and the Director, Mining and Geology, Government of Haryana, before this Tribunal through VC on the next date of hearing to be essential for producing the relevant record and assisting this Tribunal in just and proper adjudication of the question involved in the case and they are accordingly directed to remain present before this Tribunal through VC on that date.

It is intimated that in compliance of orders of Hon'ble NGT dated 02.01.2023 in OA No.446 of 2022 Balvinder Singh Vs State of Haryana, the team of mining inspector and mining guards inspected the screening plants and stone crushers. The present status of these plants/ stone crusher is as under:-

Sr No	Name of Screening Plant/ Crusher	Status
1.	M/s Jai Shree Ram Screening Plant	Operational
2.	M/s Dev Bhoomi Screening Plant	Closed
3.	M/s Jai Maha Luxmi Screening Plant	Closed
4.	M/s Shivalik Stone Crusher	Operational
5.	M/s Jai Santoshi Maa Screening Plant	Closed

It is intimated that **“following mining contracts were given by the state Government for extraction of Boulder Gravel and Sand from village Kohliwala and Mandewala falling under Bhood Kalan Panchayat:-**

Sr No.	Lease/ Contract Owner	Period	Place
1.	M/s Raj Kumar, Dalwinder Singh VPO Bani Teshil - Radour	04.03.1996 to 31.03.1999	Mandewala
2.	Naseeb Singh S/o Hardeep Singh R/o # 370, Modern Colony Yamunanagar	15.04.1999 to 31.03.2002	Mandewala
3.	Subey Singh S/o Sanjeev Kumar R/o # 313, 314 F Professor Colony, Yamunagar	08.04.1996 to 31.03.1999	Kohilwala
4.	M/s Sidharth & Co. DG -II , 197 A Vikaspuri New Delhi,110018	05.10.2000 to 31.03.2003	Kohilwala

After the expiry of the above mentioned contracts, sporadic incidents of illegal mining by the local villagers itself were reported by the local gram Panchayat. Immediately after receipt of these complaints, the mining department reported the matter to P.S Partap Nagar for registration of FIR's. However, no incident of organized illegal mining was reported. It is also pertinent to mention here that the department again auctioned the minor mineral sites of village Bhood Kalan, Bhood Majra and Kohliwala through e-auction. Details are as under:-

Sr No	Blocks Name	Area (In Hect.)	Annuaal Capacity in Lac. MT	Date of LoI	Date of Start Mining	Status
1	BhoodKalan Block YNR B19	12.62	2.59	19.06.2015	16.06.2016 Now start on 25.02.2019	Terminated Dt. 14.07.2022
2	BhoodMajra Block YNR B20	9.95	2.00	19.06.2015	12.08.2016 Now start on 25.02.2019	Terminated Dt. 14.07.2022
3	Kohliwala Block YNR B21 & 22	13.59	2.50	19.06.2015	11.08.2016	Terminated Dt.10.12.2021

As regards to action taken report to prevent illegal mining, a police post on the direction of Worthy Chief Secretary have been installed in nearby Belgarh crusher Zone. In addition, seven check posts have also been installed at various points in District Yamunanagar. Officials of mining department and Police department keep regular checks of Vehicles carrying mineral. Vehicles carrying illegally mined mineral or transportation of mineral illegally are seized immediately. Further independent teams of police and mining are also keeping regular checks on illegal mining through surprise visits. Details of vehicles seized in illegal mining and illegal transportation in district Yamunanagar since September 2022 till Feb28, 2023 and FIR's registered in offence of illegal mining or other illegal practices during this period are as under:-

Sr No	Month	No. of vehicles seized	No. of FIR's registered	Revenue Collected from seized vehicles
1.	September,2022	45	12	2275000
2.	October,2022	31	3	4305000
3.	November,2022	40	4	4205000
4.	December,2022	62	2	1275000
5.	January, 2022	41	0	1070000
6.	February,2022	36	2	430000
	<b>Total</b>	<b>255</b>	<b>23</b>	<b>1,35,60,000</b>

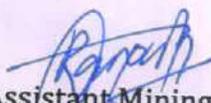
Further monthly meeting of District Level Task Force Committee headed by Chairman cum Deputy Commissioner, Yamunanagar is held to review the status of legal mines and illegal mining in district Yamunanagar. Other members of the DLTF committee are:-

1. Superintendent of Police.
2. Divisional Forest Officer.
3. Regional Officer, HSPCB.

4. Irrigation Department.
5. District Revenue Officer.
6. Deputy Excise & Taxation Commissioner (S.T.).
7. District Mining Officer (Member Secretary).
8. Regional Transport Officer.

Last such meeting was held on 14.02.2023. The proceedings of the meeting are further forwarded to the Director Mines & Geology, Haryana which are later reviewed in State Level Task Force Committee (SLTF) meeting held under the Chairmanship of Chief Secretary, Government of Haryana.

The Report is submitted for further necessary action please

  
Assistant Mining Engineer,  
Mines & Geology Deptt.,  
Yamunanagar.